

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 208
(IB)-1887(ND)2019
IA-5277/2023, IA-918/2023, IA-1074/2023
IA-765/2024, IA-766/2024, IA-768/2024
Contt. Pett.- 30/2023, New IA- 1810/2024

IN THE MATTER OF:

Corporation Bank ... **Appellant/Petitioner**

Versus

M/s. Sharma Kalypso Private Limited ... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 02.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Appellant :

For the Respondent : Mr. Divyanshu Walia (in Person) in Cont. Pett. 30/2023, Adv. Gauhar Mirza in IA Nos. 766/2024 & 768/2024, Adv. Sidharth Chopra, Adv. Navneet Thakran in I.A. 918/2023 & 1074/2023

For the Liq. : Adv. Videh Vaish, Adv. Lalit Mohan, Adv. Aakansha, Adv. Sumbul Ara, Geetanjali Singh, Adv. Farhan Islam, Adv. Damini Vishwakarma, Adv. Akriti Chaudhary, Adv. Agnivesh Kumar Singh, Reshma Mittal in person

For the Triumph Realty : Adv. Gaurav Bahl in IA No. 5277/2023

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-5277/2023: As prayed by the Ld. Counsel appearing for the Liquidator/Applicant two weeks' time is granted for filing the rejoinder.

List on 30.05.2024.

IA-918/2023, IA-1074/2023: List on 30.05.2024.

IA-765/2024: There is no appearance on behalf of the Respondent. **Issue fresh notice** to the Respondent returnable on 11.06.2024. The Applicant undertakes to serve notice upon the Respondent through all modes viz. registered post, speed post, courier service and E-mail. Affidavit of service be filed within one week. Reply, if any, may be filed by the Respondent within one week from the date of receipt of the notice. Rejoinder, if any, may be filed before the next date of hearing.

List the matter on 30.05.2024.

IA-766/2024, IA-768/2024: As prayed by the Ld. Counsel appearing for the Respondent further two days' time is granted for filing the reply.

List on 30.05.2024.

Contt. Pett.-30/2023: The Liquidator, Mrs. Reshma Mittal will go with S.H.O. Police Station, Pitampura to the last office maintained by Mr. Navjit Singh who acted as Liquidator qua the present proceedings till he passed away. The S.H.O Police Station Pitampura is directed to extend all assistance to Mrs. Reshma Mittal Liquidator to access to the applications/documents/other electronic instruments related to the present case. Mrs. Reshma Mittal the Liquidator would also take along with her a software engineer who is capable to decipher the electronic equipment to find out the required information/password, etc.

List the Contempt Petition on 30.05.2024.

IA-1810/2024: The IA has been preferred by the Liquidator for taking 6th Progress Report on record. For the reasons stated therein the IA is allowed and the report is kept on record, subject to all just exceptions.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)